

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 109  
CP No. 51/241-242/ND/2018  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Sh. Dharam Chand Jain & Anr.**

...Petitioners

**Versus**

**Arihant Landmart Pvt. Ltd. & Ors.**

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**

For the Petitioner : Anubha Singh, Adv.  
For the Respondent : Jeetam Kumar Saini, Adv.

**ORDER**

Heard Ms. Anubha Singh, Adv. appearing on behalf of the Petitioner. Mr. Jeetam Kumar Saini, Adv. appearing on behalf of the Respondent. Learned counsel for the petitioner seeks time to file rejoinder. Rejoinder, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 21.03.2024

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

February 08, 2024